

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:103
ANSWERED ON:15.07.2002
ALLOTMENT OF FOREST LAND ON LEASE BASIS
DUKHA BHAGAT;MANSUKHBHAI D. VASAVA

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government have allotted any forest land to the Adivasis on lease for construction of houses;
- (b) if so, the area of land allotted on lease in this regard till date, State-wise; and
- (c) the number of the people likely to be benefited from this scheme?

Answer

MINISTER FOR ENVIRONMENT AND FORESTS (SHRI T.R.BAALU)

- (a) Under the provisions of Forest (Conservation) Act, 1980, any non-forestry use of the forest land requires prior permission of the Central Government. As a matter of policy the forest land is not diverted for non-site specific activities including construction of houses. Therefore, the question of allotment of any forest land to the Adivasis on lease for construction of houses does not arise.
- (b) & (c) Do not arise.